

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 107/MP/2021
alongwith IA No. 4/IA/2024**

- Subject** : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long-Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018.
- Date of Hearing** : 21.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : AP Avikiran Solar India Private Limited (AS IPL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) & 10 Others
- Parties Present** : Ms. Harneet Kaur, Advocate, SIPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

AP Avikiran Solar India Private Limited (AS IPL) has filed the instant petition, inter alia, seeking direction to PGCIL to extend the date of operationalization of the Long Term Access ('LTA') granted under the LTA Agreement dated 15.10.2018, between the Petitioner and PGCIL, and to align the commencement and operation of LTA with the Scheduled Commercial Operation Date (SCOD) of the project with the SCOD in terms of the Power Purchase Agreement (PPA), as extended by Solar Energy Corporation of India Limited (SECI).

2. Learned counsel for the Petitioner submitted that the Petitioner had filed IA No. 4 of 2024 for amendment of the petition, and the Commission, vide RoP dated 20.10.2023, directed the Respondents to file their replies to the amendment application. She further

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submitted that the Petitioner has not received any reply to the amended petition to date from any of the Respondents. She prayed that the amendment application may be allowed.

3. Learned counsel for the CTUIL submitted that the Petitioner might carry out the amendments, and CTUIL would file a reply to the amended petition if need be. She further submitted that the Petitioner is paying the bills raised on it by the CTUIL.

4. After hearing the parties, the Commission allowed IA No. 4 of 2024 to carry out the amendments in the petition and disposed of the said IA. The Commission further directed CTUIL to file a reply to the amended petition, if any, by 8.3.2024 and the Petitioner to file a rejoinder, if any, by 15.3.2024. The Commission further directed the parties that they should strictly adhere to the above timelines and observed that no extension of time shall be entertained.

5. The matter will be listed for further hearing on 20.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

